

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 821 of 2014

Md. Irfan Ansari Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conference

05/09.07.2020

1. The learned counsel for the petitioner Dr. Amita Srivastava has communicated the office of this Court on phone that the matter may be adjourned to be taken up in the month of August, 2020.
2. Mr. P. K. Appu, learned counsel appears on behalf of the opposite party-State. He has no serious objection to the prayer made for adjournment.
3. In view of the aforesaid, the matter is adjourned and is directed to be posted on 06.08.2020.

(Anubha Rawat Choudhary, J.)

Mukul